

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 972/MP/2025

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 seeking return of Conn – BG2 submitted by the Petitioner to the Central Transmission Utility of India Limited under Regulation 8 (ii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to The Inter-State Transmission System) Regulations, 2022, in view of surrendering of connectivity on account of withdrawal of Generation Project.

Petitioner : Assam Power Distribution Company Limited (APDCL)

Respondents : Central Transmission Utility of India Limited & Anr.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, APDCL
Ms. Aishwarya Subramani, Advocate, APDCL
Shri Saunak Rajguru, Advocate, NERGS
Shri Pradyumn Sharma, Advocate, NERGS
Shri Swapnil Verma, CTUIL
Shri Ranjeet Rajput, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the Petitioner was granted 750 MW connectivity as the implementing agency for the Government of Assam's 1000 MW Solar Power Project, which has since been abandoned. Accordingly, the instant Petition has been filed seeking directions to CTUIL to return the Conn-BG2 of Rs. 214 crores furnished towards ISTS augmentation, as neither the associated transmission project nor the generation project is being implemented, and no transmission liability subsists.

2. Learned counsel for the Respondent, NERGS, accepted the notice and sought four weeks to file a reply. The representative of the Respondent, CTUIL, also sought liberty to file a brief reply in the matter.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

a) Admit and issue notice to the Respondents.

b) The Respondent to file its reply on an affidavit within four weeks, with an advance copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

4. The Petition will be listed for hearing on **24.2.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)